

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 123(ND)16
CA. NO.

CORAM:

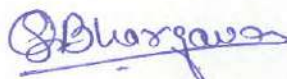
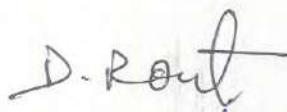
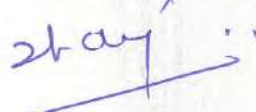
PRESENT: SH. M.K. HANJURA
HON'BLE MEMBER (J)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016**

NAME OF THE COMPANY: M/s. Mrs. Malti Bhargava V/s. M/s. Caxton Press Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 58/59

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Shagun Bhargava, Adv.	Respondent No. 2		
2.	Debashis Rout, Adv.	Petitioner		
3.	Jay K. Bhandari, Adv.	Respondent No. 3		

ORDERS

~~The Learned Counsel for the parties are present. Although by Order dated 25th Oct, 2016 of this Tribunal, a week's time as last chance was given to the Respondent No.3 for filing the reply, yet he has not done the needful within the period stipulated in the Order. Therefore, the right of the Respondent No.3 to file the reply is closed. The Ld. Counsel for the parties shall before the next date of hearing file two additional sets of paper books, the synopsis, the written submissions & the list of Judgments, on which they intend to reply.~~

~~List for 20.1.2017 for arguments.~~

P.T.O

(Maharaj Krishan Hanjura)
Member (Judicial)



(S.K. Mohapatra)
Member (Tech.)

ORDERS

The Learned Counsel for the parties are present. By Order dated 18th November, 2016 of this Tribunal, the right of the Respondent No.3 to file the reply has already been closed. The Ld. Counsel for the parties shall before the next date of hearing file two additional sets of paper books, the synopsis, the written submissions & the list of Judgments, on which they intend to reply.

List for 20.1.2017 for arguments

- sd -

(Manaraj Krishan Hanjura)
Member (Judicial)

- sd -

(S.K. Mohapatra)
Member (Tech.)